

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4170
ANSWERED ON:19.12.2012
TENURE OF CBI CHIEF
Kumar Shri P.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there has been a demand to raise the tenure of the Chief of the Central Bureau of Investigation (CBI);
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Director, CBI has, while conveying the concerns of CBI on the Lokpal and Lokayuktas Bill, 2011 as passed by the Lok Sabha, recommended, inter alia, that Director, CBI should "continue to hold office for a period of not less than five years". Further, according to information furnished by CBI, the CBI has expressed its views on the issue before various Parliamentary Committees that the tenure of the Director should be increased to five years.

(c): Section 4B of the Delhi Special Police Establishment Act, 1946 provides that Director, CBI shall, notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of not less than two years from the date on which he assumes office. There is no proposal under consideration of the Government to raise the tenure of the Director, CBI. The Select Committee of Rajya Sabha which considered the Lokpal and Lokayuktas Bill, 2011 has also gone into various aspects relating to strengthening of CBI. In its report on the Bill, the Select Committee has, inter alia, recommended "Director of Prosecution and Director of CBI shall have a fixed term of two years".